

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
HONEY BUILDERS LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>HONEY BUILDERS LIMITED</b>
2.	Date of incorporation of corporate debtor	15/11/2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203DL2001PLC113154
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office as per MCA Master data:</b> D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 <b>Other Office as per NCLT order:</b> 224, Second Floor, Somdatt Chamber 9, Bhikaji Cama Place, New Delhi 110066
6.	Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
7.	Estimated date of closure of insolvency resolution process	14 September 2025 (180 <sup>th</sup> day calculated from insolvency commencement date i.e. from 18 March 2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address: C- 621, 6<sup>th</sup> Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP – 201301</b> <b>Email id: cirp.honeybuilders@gmail.com</b>
11.	Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the HONEY BUILDERS LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of HONEY BUILDERS LIMITED, are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable  
Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-**

**Sapan Mohan Garg**

Interim Resolution Professional

**In the matter of Honey Builders Limited**

**IBBI Regn. No.: IBBI/IPA-002/IP-N00315/2017-18/10903**

**Registered Address and email id with IBBI**

D-54, 1st Floor, Defence Colony, New Delhi - 110024

**Email id: sapan10@yahoo.com;**

AFA valid up to 31-Dec-2025

**Address and e-mail to be used for correspondence: C- 621, 6th Floor,**

Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301

**Date: 27 May 2025**

**Place: New Delhi**

**Email id: cirp.honeybuilders@gmail.com**

**Ujjivan Small Finance Bank**  
Regional Office: GMTT Building  
Plot No. D-7, Sector-3 Noida (UP)  
Branches at: Dausa (Rajasthan)

**WITHDRAWAL E-AUCTION/ SALE NOTICE**

This is reference to the E-Auction Sale Notice published on 22.04.2025 in Financial Express & Jansatta, E-Auction scheduled on 28.05.2025. In this regard, the Bank has WITHDRAWN the auction sale of Plot No. L-632, Kharsa No. 2088, Shikshak Colony, Gupleshwar Road, Dausa, Rajasthan in Account of Mamlesh Kanwar W/o Dashrath Singh Rajput & Dashrath Singh Rajput S/o Sedu Singh Rajput. The public in general is informed accordingly. The terms & conditions for the rest properties will remain the same as earlier.

Date: 28.05.2025  
Place: Noida

Authorised Officer

**सर्व हरियाणा ग्रामीण बैंक**  
(भारत सरकार का उपकरण)  
प्रयाजक: पंजाब नेशनल बैंक

**Sarva Haryana Gramin Bank**  
(Govt. of India Undertaking)  
Sponsored by: Punjab National Bank

**REGIONAL OFFICE: GURGAON**  
Pargati Bhawan, Plot No. 36P, Sector-44, Gurgaon- 122002

**ADVERTISEMENT FOR NEW PREMISES**

Sarva Haryana Gramin Bank invites proposal for new premise on Lease/Rent for its Branch. Interested person(s)/party(ies) having suitable commercial place/premises may submit their proposal with full details with copy of technical and financial bid in separate envelope after that keep both in third envelope marked as "Proposal for Bank Premises" to the Regional Office, Gurgaon. All proposals must reach to the Regional Office, Gurgaon by 05.00 PM on or before 11.06.2025. Bank reserves its right to reject any or all the proposals without citing any reason. Corrections/Corrigendum, if any, will be placed on Bank website only.

Sl. No. of Place	Name of Place	District	Required Area in Sq. Ft.	Proposal to be sent to Regional Office
1.	Hayatpur	Gurgaon	800-1200 Sq.Ft. (+ -5%)	The Regional Manager, Sarva Haryana Gramin Bank, Regional Office: Gurgaon, Plot No. 36P, Sector 44, Institutional Area, Gurgaon-122002, Mobile: 97 113-90066, 99112-77810

**REGIONAL MANAGER**

**NORTHERN RAILWAY**  
**Corrigendum**

Reference: NIT published on date: 14.05.2025

Notice of e-Auction for leasing of parcel space of R1 SLR compartments in LHB trains from various stations over Delhi Division which is scheduled to be held (at IREPS portal) during 29.05.2025 to 11.06.2025 which was published in various English & Hindi newspapers on 14.05.2025 is hereby withdrawn (due to administrative reasons). 15/06/2025

**SERVING CUSTOMERS WITH A SMILE**

Summons For Publication  
Summons For Settlement of Issues (0.5,r.1.5) Before the Commercial Court at Kasna, Court No. 1, Gautam Budh Nagar Misc. Civil Case No. 187/2023 OS No. 698 of 2019

Canara Bank 25-26, III-N, Nehru Place, Ambekar Road, Ghaziabad.

..... PLAINTIFF Bank

VERSUS

1. Shri Arun Garg S/o Shri Kishore Kumar, R/o Second-C-179/B, Nehru Nagar, Ghaziabad, U.P.

..... DEFENDANTS

Whereas Canara Bank filed an application under Order 9 Rule 9 RW Section 151 CPC. You are hereby summoned to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to the application, or who shall be accompanied by some person able to answer all such questions, on the 05.08.2025, at 10 O'clock in the Court, to answer the claim; and further you are hereby directed to file on that day a reply of your defence.

Take notice that, in default of your appearance on the day before mentioned, the application will be heard and determined in your absence.

Given under my hand and the seal of the Court, this 20th day of May 2025.

Munsiri/ Reader  
Commercial Court at Kasna, Court No. 1, Gautam Budh Nagar

**UMMEED HOUSING FINANCE PVT. LTD**  
Registered office at: Unit 2009-14, 20th Floor, Tower - 2, Magnum Global Park Golf Course Extension Road, Sect-58, Gurugram (Haryana)-122002  
CIN: U64990HR2016PTC057984

**APPENDIX IV [See rule 8(1)] POSSESSION NOTICE**

Whereas, the undersigned being the authorized officer of the UMMEED HOUSING FINANCE PVT. LTD under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002(54 of 2002)) and in exercise of powers conferred under section 13(12) read with [rule 3] of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under/calling upon the respective Borrower to repay the amount mentioned in the notice with all costs, charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice.

The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower/Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date. The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the UMMEED HOUSING FINANCE PVT. LTD. For the amount specified therein with further interest, costs and Chagares from respective dates thereon until full payment. The Borrower's attention is invited to provision of sub section (B) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

Name And Address Of The Borrower, Co Borrower Guarantor Loan Account No. And Loan Amount	Demand Notice Date	Symbolic Possession Date
(1) Paramjeet S/o Khajan Singh (Borrower)	12-MAR-2025	27-MAY-2025
(2) Mahendri Wo Prem Jeet (Co-Borrower)		
(3) Khajan Singh S/o Rajpal (Co-Borrower)		
(4) Sagor S/o Premjeet (Co-Borrower)		
All Above Residing At- House No. 233, Mahu Pati, Deeghot (135), Palwal, Haryana-121105		
Loan No. LXGGN04123-24003600		
Loan Agreement Date-08-02-2024		
Loan Amt. Rs.1100,000/-		

**DETAILS OF THE SECURED ASSET :** All That Part And Parcel Of Residential Plot Area Measuring 7.58 (229 Sq. Yrds.) Out Of Khewat/Khata No 874/881 & Kharsa No 335(1-2) & Kharsa No 336(3-9) Situated At Waka, Deeghot, Tehsil Haldi, District -Palwal, Haryana, Bounded As- East- Rakha Harkhaly West- Rakha Jaisingh & Kishor, North- Rakha Satbir And Dilip, South- Rasta

Date: 28.05.2025  
Place: Gurugram, Haryana

Authorized Officer, Mr. Gaurav Tripathi Mobile- 9650055701  
Ummeed Housing Finance Pvt. Ltd

**M.K. EXIM (INDIA) LIMITED**  
Regd. Office: G-1/150, Garmet Zone, E.P.I.P., Sitapura, Tonk Road, Jaipur -302022  
CIN NO.: L63040RJ1992PLC007111  
Email: mkexim@mkexim.com, website: www.mkexim.com, TEL. NO. 0141-3937501

**EXTRACT OF THE STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2025**

(Rs. in Lakhs)

Particulars	Quarter Ended 31.03.2025	Quarter Ended 30.12.2024	Quarter Ended 31.03.2024	Year Ended 31.03.2025	Year Ended 31.03.2024
	Audited	Un-audited	Audited	Audited	Audited
Total Income from Operations	2797.34	2422.53	2156.69	9434.50	9433.13
Net Profit/(Loss) for the period (Before tax, Exceptional and/or Extraordinary Items)	522.13	743.97	424.26	2460.88	2063.87
Net Profit/(Loss) for the period Before tax, (after Exceptional and/or Extraordinary Items)	522.13	743.97	424.26	2460.88	2063.87
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	347.96	556.67	305.10	1798.71	1531.80
Total comprehensive income for the period (comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax))	347.96	556.67	305.10	1798.71	1531.80
Equity Share Capital	4036.73	4036.73	4036.73	4036.73	4036.73
Reserves (Excluding Revaluation Reserve as show in the Balance Sheet of Previous Year)	-	-	-	4111.22	3924.99
Earning Per Share (of face value Rs. 10/- each) (for continuing and discontinued operations)	Basic: 0.86 Diluted: 0.86	1.38 1.38	0.76 0.76	4.46 4.46	3.79 3.79

NOTE:- 1. The above Audited Standalone Financial Results have been reviewed by the Audit Committee and Approved by the Board of Directors of the Company at their Meeting held on Tuesday, 27th May, 2025. These results have been audited by Statutory Auditors of the Company and have expressed an unqualified audit opinion. 2. The above is an extract of the detailed format of Financial Results filed with the Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the Standalone Financial Results are available on the website of Bombay Stock Exchange at <http://www.bseindia.com> and also on the Company's website at <http://www.mkexim.com>. The same can also be accessed by scanning the QR Code.

By Order of the Board  
For M.K. EXIM (INDIA) LTD.  
sg/-  
Manish Murthi Dyalani  
Managing Director  
DIN: 05201121

Place: Jaipur  
Date: 27.05.2025

**PHYSICAL POSSESSION NOTICE**

**ICICI Bank**  
Branch Office: ICICI Bank Limited Shal Tower Plot No-23, New Rahtak Road Karol Bagh New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Umang Dhali/ Utakarsh Agarwal/ TBMD000006579229/ LBMD000006589368	Pvt. Plot No. 121, Kharsa No. 726, Plot Situated in Mouza Kazipura, Moradabad 244001/ 23-May-25	December 21,2024 Rs. 27,24,855.72/-	Moradabad
2.	Hasan Raza/ Irshad Hussain/ TBMD000006367165/ LBMD000006432113	Plot/ Gato No. 370/4, Situated At Bhadaura, Tehsil And Distt. Moradabad Uttar Pradesh- 244001/ 23-May-25	April 10,2024 Rs. 18,78,794/-	Moradabad

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: May 28, 2025  
Place: Moradabad

Sincerely Authorised Officer, For ICICI Bank Ltd.

**PUBLIC NOTICE**

**ICICI Bank**  
Branch Office: ICICI Bank Ltd., Plot No. 23, Shal Tower, 3rd Floor, New Rahtak Road, Karol Bagh, New Delhi-110005

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Jitendra Kumar Yadav/ Sushma Yadav/ C-15 Meerut Meenakshi Puram, Mawana Road, Meerut- 250001/ A/c- TBMD000006818262/ LBMD000006839082	House No. C-15, Block C Meenakshipuram Colony Mawana Road, Meerut- 250001	05-05-2025/ Rs. 30,94,953/- Rs. 1,78,169/-	28/02/ 2025
2.	Geeta/ Ravi Raj/ 05, Garhi Jansath, Muzaffarnagar, Near Bijlighar, Uttar Pradesh Muzaffarnagar- 251314/ A/c- LBMRT00005262804	Plot of Three Storey Building Built On Northern Part of Plot No.31(Ground Floor), Gangotri Colony, Pocket-A, (Developed By Mundra Cooperative Housing Society), Situated At Revenue Village Roshanpur Daurli, Pargana-daurala, Tehsil-Sardhana, District-meerut, Uttar Pradesh 250001	07-05-2025 Rs. 24,59,424.99/-	06/03/ 2025
3.	Kunal Kaushik/ Shivam Kaushik/ House No.234, Jattiwara, Uttar Pradesh Meerut- 250002/ A/c- LBMRT00005225080	Residential Flat Built On Plot No.69, Ground Floor, Kharsa No.120, Situated At Mansarovar Garden, Revenue Village- Mohkampur, Meerut, Uttar Pradesh- 250001	07-05-2025 Rs. 21,07,940/-	03/02/ 2025

These steps are being taken for substituted service of Notice. The above borrower(s) and/or guarantor(s) (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: May 28, 2025, Place: Bareilly

Sincerely Authorised Officer, For ICICI Bank Ltd.

**FRICK INDIA LIMITED**  
CIN : L74899HR1962PLC002818  
Registered Office: 21.5 KM, Main Mathura Road, Faridabad, 121003  
Telephone No. 01292275691-94 Email: fbd@frickmail.com Website: www.frickweb.com

**STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31.03.2025**

(Rs. in Lakhs)

S. No.	Particulars	Quarter Ended		Year Ended	
		31/03/2025 (Audited)	31/12/2024 (Unaudited)	31/03/2024 (Audited)	31/03/2024 (Audited)
I	Revenue	13,565.14	12,512.36	15,137.78	43,694.44
II	Revenue from Operations	1,299.63	245.14	356.14	1,068.15
III	Other Income	13,694.77	12,757.50	15,493.92	44,762.59
IV	Total Income (I+II)	13,694.77	12,757.50	15,493.92	44,762.59
	Expenses				
	Cost of Materials Consumed	7,597.35	8,118.09	9,853.73	28,765.51
	Changes in inventories of finished goods, work-in-progress and Stock-in-Trade	1,263.79	588.04	1,043.08	577.95
	Employees Benefit Expenses	1,826.60	1,529.10	1,722.98	6,327.33
	Finance Cost	78.63	70.00	95.84	264.21
	Depreciation & Amortisation Expense	113.49	96.27	71.49	333.62
	Other expenses	1,224.24	986.42	1,282.06	3,875.31
	Total Expenses (IV)	12,104.10	11,387.92	14,069.18	40,143.93
V	Profit before tax (III-IV)	1,590.67	1,369.58	1,424.74	4,618.66
VI	Tax Expenses				
a)	Current tax	413.29	378.51	354.27	1,215.00
b)	Deferred tax	(44.54)	(57.99)	(13.83)	(70.80)
c)	Income tax for earlier years	(9.22)	-	(256.13)	(9.22)
Total taxes (VI)	359.53	320.52	84.31	1,134.98	1,060.36
VII	Profit after tax for the period (V-VI)	1,231.14	1,049.06	1,340.43	3,483.68
VIII	Other Comprehensive Income (net of taxes)				
(A) (i)	Items that will not be Reclassified to Profit or Loss:	(3.69)	(4.01)	(16.03)	(15.71)
(ii)	Income tax relating to items that will not be reclassified to Profit or Loss:	0.92	1.00	26.85	3.95
(B) (i)	Items that will be Reclassified to Profit or Loss:	-	-	(5.74)	-
(ii)	Income tax relating to items that will not be reclassified to Profit or Loss:	-	-	-	-
Total Other Comprehensive Income (VIII)	(2.77)	(3.01)	5.08	(11.76)	(12.00)
IX	Total Comprehensive Income for the period (VII+VIII)	1,228.37	1,046.05	1,345.51	3,471.92
X	Other Equity				
XI	Paid-up Equity Share Capital (Face value of Rs. 10/- each)	599.98	599.98	60.00	599.98
	Earnings Per Share (EPS) (Rs./ Share)				
a)	Basic EPS - Not annualised	20.52	17.49	22.34	58.06
b)	Diluted EPS - Not annualised	20.52	17.49	22.34	58.06

Notes:

- The above results were reviewed by the Audit Committee and have been approved and taken on record by the Board of Directors at its respective meetings held on 27.05.2025 and a limited review of the same have been carried out by the statutory auditors of the company.
- The Company is primarily engaged in the business of manufacture, supply and execution of Industrial Refrigeration and Air conditioning systems. As the basic nature of these activities is governed by the same set of risks and returns, therefore, has only one reportable segment in according to INDAS 108 "Operating Segments".
- The shareholders on 17th September 2024 through postal ballot has approved the increase in authorised share capital of the company from ₹ 300.00 lakhs (divided into 30,00,000 nos. equity shares of ₹ 10 each to ₹ 2,000.00 lakhs divided into 2,00,00,000 nos. equity shares of ₹ 10 each) and also approved the issue of bonus shares by way of capitalisation of General Reserve in the ratio 9:1. Accordingly on 4th October 2024, the Board of Directors of the company has allotted 53,99,775 nos. equity shares having face value of ₹ 10 each against 5,99,975 nos. of total equity shares existing as fully paid up in the Company and post issue, the issued, subscribed and paid up share capital of the Company ₹ 599.98 lakhs (divided into 59,99,750 nos. equity Shares of ₹ 10 each).
- The Board of Directors have recommended a dividend of viz. Rs.0.40/-per share (Previous Year Rs. 4.00 per share i.e. 40% of face value) subject to the approval of shareholders in the ensuing annual general meeting.
- During the quarter, Frick India Limited (FIL) has entered into joint venture agreement with M/s Mayekawa Mfg. Co. Ltd., Japan (Mayekawa) on January 13, 2025 and incorporated a new company Mycom-FIL India Private Limited (a joint venture entity) (JV Company) on 27th February 2025. As on 31st March 2025 the total paid equity share capital of JV company is Rs1,000.00 lakhs, in the proportion of Mayekawa- 55% and FIL- 45%.
- The figures for the previous periods/year have been regrouped / rearranged, wherever necessary. The figures for the quarter ended 31st March 2025 and 31st March 2024 are the balancing figures between the audited figures in respect of full financial year and reviewed year-to-date figures upto the third quarter of the financial year.

For and on behalf of Board  
Frick India Limited  
Sd/-  
Jasmohan Singh  
Chairman & Managing Director  
DIN - 00383412

Date : 27.05.2025  
Place: Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CONCORD BUILDWELL PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	CONCORD BUILDWELL PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19/10/2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PTC130093
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA Master data: D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110024 Other Office as per NCLT order: 224, Second Floor, Sondhat Chamber 9, Bhikaj Cama Place, New Delhi 110086
6. Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
7. Estimated date of closure of insolvency resolution process	14 September 2025 (180* day calculated from insolvency commencement date i.e. from 18 March 2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/PA-02/IP-NO0315/2017-18/10903
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301 Email id: cirp.concordbuildwell@gmail.com
11. Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the CONCORD BUILDWELL PRIVATE LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of CONCORD BUILDWELL PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Sapan Mohan Garg  
Interim Resolution Professional  
In the matter of Concord Buildwell Private Limited  
IBBI Regn. No.: IBBI/PA-02/IP-NO0315/2017-18/10903  
Registered Address and email id with IBBI  
D-54, 1st Floor, Defence Colony, New Delhi - 110024  
Email id: sapan10@yahoo.com  
AFA valid up to 31-Dec-2025

Address and e-mail to be used for correspondence: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301  
Email id: cirp.concordbuildwell@gmail.com

Date: 27 May 2025  
Place: New Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF HONEY BUILDERS LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	HONEY BUILDERS LIMITED
2. Date of incorporation of corporate debtor	15/11/2001
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203DL2001PLC113154
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA Master data: D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 Other Office as per NCLT order: 224, Second Floor, Sondhat Chamber 9, Bhikaj Cama Place, New Delhi 110086
6. Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
7. Estimated date of closure of insolvency resolution process	14 September 2025 (180* day calculated from insolvency commencement date i.e. from 18 March 2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/PA-02/IP-NO0315/2017-18/10903
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301 Email id: cirp.honeybuilders@gmail.com
11. Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the HONEY BUILDERS LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of HONEY BUILDERS LIMITED are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Sapan Mohan Garg  
Interim Resolution Professional  
In the matter of Honey Builders Limited  
IBBI Regn. No.: IBBI/PA-02/IP-NO0315/2017-18/10903  
Registered Address and email id with IBBI  
D-54, 1st Floor, Defence Colony, New Delhi - 110024  
Email id: sapan10@yahoo.com  
AFA valid up to 31-Dec-2025

Address and e-mail to be used for correspondence: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301  
Email id: cirp.honeybuilders@gmail.com

Date: 27 May 2025  
Place:

HEXA TRADED LIMITED CIN - L51101UP2010PLC042382											
Regd. Office: A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.)-281403 Corp. Office: Jindal Centre, 12, Bhikaji Cama Place, New Delhi- 110066											
EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025											
S. No.	Particulars	Standalone						Consolidated			
		Quarter Ended		Year ended		Quarter Ended		Year ended		Quarter Ended	
		31.03.2025 Refer note 1	31.12.2024 Unaudited	31.03.2024 Refer note 1	31.03.2025 Audited	31.03.2024 Audited	31.03.2025 Refer note 1	31.12.2024 Unaudited	31.03.2024 Refer note 1	31.03.2025 Audited	31.03.2024 Audited
1.	Total income from operations	1.17	675.09	-	677.25	2.27	172.89	766.56	(362.92)	1,245.50	13,323.64
2.	Net profit/(loss) before tax	(114.32)	596.94	(112.59)	292.53	(346.62)	(331.87)	485.97	(571.01)	(179.79)	11,753.84
3.	Net profit/(loss) after tax	(109.84)	442.41	(85.08)	187.87	(259.29)	(369.38)	2,618.56	(147.33)	(2,494.71)	9,228.70
4.	Total comprehensive income for the period /year [Comprising profit/(loss) for the period/year (after tax) and other comprehensive income (after tax)]	6,833.35	(37,288.82)	23,354.91	83,874.57	96,516.06	(8,088.31)	(48,770.97)	39,063.37	64,665.92	158,146.80
5.	Paid up Equity share capital	1,104.91	1,104.91	1,104.91	1,104.91	1,104.91	1,104.91	1,104.91	1,104.91	1,104.91	1,104.91
6.	Other equity	374,016.17	367,182.82	290,141.60	374,016.17	290,141.60			446,767.60	382,101.68	
7.	Earnings per share (of ₹ 2/- each) ("not annualized")										
	(1) Basic (₹)	(0.20)*	0.80*	(0.15)*	0.34	(0.47)	(0.67)*	4.74*	(0.27)*	(4.52)	16.70
	(2) Diluted (₹)	(0.20)*	0.80*	(0.15)*	0.34	(0.47)	(0.67)*	4.74*	(0.27)*	(4.52)	16.70

Note:  
1. The figures of the quarter ended March 31, 2025 and March 31, 2024 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year to date figures upto third quarter of the respective financial year which were subject to limited review by the auditor.  
2. The above is an extract of the detailed format of Standalone and Consolidated financial results for the quarter and year ended on 31st March 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated results for the quarter and year ended on 31st March 2025 are available on the websites of the Stock Exchanges (www.nseindia.com/www.bseindia.com) and on the Company's website (www.hexatradex.com).



Scan QR Code to view Results

Place: New Delhi  
Date: May 27, 2025

On behalf of Board  
For Hexa Traded Limited  
Sd/-  
Ravinder Nath Leekha  
Chairperson  
DIN: 0088433

ADVANCE METERING TECHNOLOGY LIMITED Regd.Off.: LGF, E-8/1, Malviya Nagar, Near Geeta Bhawan Mandir, New Delhi - 110017 Corporate Office: C-4 to C11, Hosiery Compound, Phase-II Extension, Noida-201305 CIN # L31401DL2011PLC271394 Tel: 0120 6958777, Email: corporate@pkgrgroup.in, Web: www.pkgrgroup.in												
Particulars	Audited Standalone Financial Results for the Quarter and Year Ended 31st March 2025						Audited Consolidated Financial Results for the Quarter and Year Ended 31st March 2025					
	Quarter Ended		Year Ended		Quarter Ended		Year Ended		Quarter Ended		Year Ended	
	31st Mar-25 (Audited)	31st Dec-24 (Unaudited)	31st Mar-24 (Audited)	31st Mar-25 (Audited)	31st Mar-24 (Audited)	31st Mar-25 (Audited)	31st Dec-24 (Unaudited)	31st Mar-24 (Audited)	31st Mar-25 (Audited)	31st Mar-24 (Audited)	31st Mar-25 (Audited)	
Total Revenue from operations	376.86	346.27	427.62	2,207.76	2,251.37	387.47	384.53	464.45	2,348.65	2,398.92		
Profit / (Loss) before tax and exceptional items	(720.18)	(451.65)	(284.31)	(936.76)	(176.47)	(710.37)	(453.47)	(287.18)	(930.18)	(201.22)		
Exceptional Items (Net - Gain/Loss)	-	-	-	-	-	-	-	-	-	-		
Profit / (Loss) before tax and after exceptional items	(720.18)	(451.65)	(284.31)	(936.76)	(176.47)	(710.37)	(453.47)	(287.18)	(930.18)	(201.22)		
Profit / (Loss) for the period after tax	(720.18)	(451.65)	(284.31)	(936.76)	(176.47)	(710.37)	(453.47)	(287.18)	(930.18)	(201.22)		
Total Comprehensive income for the period [Comprising Profit/(Loss) for the period (after tax) and other comprehensive income (after tax)]	(721.46)	(455.06)	(284.20)	(940.51)	(178.18)	(711.72)	(454.06)	(285.68)	(932.19)	(204.17)		
Equity Share Capital	802.87	802.87	802.87	802.87	802.87	802.87	802.87	802.87	802.87	802.87		
Reserves (including Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	NA	NA	NA	8,329.50	9,270.11	NA	NA	NA	8,183.30	9,115.49		
Earnings Per Share (Face value of Rs.5/- each)												
Basic:	(4.48)	(2.81)	(1.77)	(5.83)	(1.10)	(4.42)	(2.82)	(1.79)	(5.79)	(1.25)		
Diluted:	(4.48)	(2.81)	(1.77)	(5.83)	(1.10)	(4.42)	(2.82)	(1.79)	(5.79)	(1.25)		

Note:  
1. The above standalone financial results were reviewed by the Audit Committee at the meeting held on 27th May 2025 and approved and taken on record by the Board of Directors at the meeting held on 27th May 2025.  
2. These standalone financial results have been prepared in accordance with the recognition and measurement principles laid down in Indian Accounting Standard ("Ind AS") - 34 "Interim Financial Reporting", notified under section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015, as amended from time to time, and other accounting principles generally accepted in India.  
3. The above is an extract of Audited Standalone Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Audited Financial Results are available on the Stock Exchange website (www.bseindia.com) and on the Company's website (www.pkgrgroup.in).  
4. No Provision for Deferred Tax Liabilities/Deferred Tax Assets including current tax has been recognized during the quarter and year ended 31st March 2025 due to carried forward business losses and unabsorbed depreciation.  
5. In the aforesaid financial results the figures of the last quarter of the current and previous financial year are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the current and previous financial year which were subjected to limited review by statutory auditors.



Place: Noida  
Date: 27th May 2025

For and on behalf of the Board  
Advance Metering Technology Limited  
Sd/-  
(Prashant Ranade)  
Managing Director  
DIN-0906024

This is only an Advertisement for the information purpose and not for Publication, distribution, or release, directly or indirectly in the United States of America or outside India. This is not an offer document. All capitalized terms used and not defined herein shall have the meaning assigned to them in the Letter of Offer dated 30<sup>th</sup> May, 2024 ("Letter of Offer") filed with the stock exchanges where the Equity Shares of the Company are presently listed (i.e., "BSE Limited" / "BSE", National Stock Exchanges of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

NAKODAS	
<b>NAKODA GROUP OF INDUSTRIES LIMITED</b>	
CORPORATE IDENTIFICATION NUMBER: L15510MH2013PLC249454;	
Registered Office: 239, Bagad Ganj, Nagpur - 440008, Maharashtra, India. Tel No.: +91-07122778824; Email: cs@nakodas.com; Website: www.nakodas.com	
Contact Person: Mr. Rishi Upadhyaya, Company Secretary and Compliance Officer	
<b>SECOND AND FINAL CALL NOTICE TO THE HOLDERS OF PARTLY PAID-UP EQUITY SHARES HELD AS ON THE RECORD DATE I.E., FRIDAY, MAY 09, 2025.</b>	

In terms of provisions of the Companies Act, 2013 ("Act") read with the relevant rules made thereunder, and the Letter of Offer dated May 30, 2024 ("Letter of Offer"), the Second and Final Call notice has been sent in electronic mode to the holders of partly paid-up equity shares ("Shareholders") whose e-mail addresses are registered with the Company or its Registrar and Share Transfer Agent ("RTA") or Depository Participant(s) as on the record date i.e., May 09, 2025. Further, physical copy of the Second and Final Call Notice along with the detailed instructions, ASBA Form and payment slip have been sent via permitted modes of dispatch, at the registered addresses of those Shareholders who have not registered their e-mail address with the Company or its RTA or Depository Participant(s); or b) who have specifically registered their request for the hard copy of the same. The Company has completed the dispatch on Thursday 15<sup>th</sup> May 2025.

The Rights Issue Committee of the Company ("Board"), at its meeting held on Friday April 25, 2025, had fixed Friday, May 09, 2025, as the record date for the purpose of ascertaining the holders of Rights Equity Shares to whom the Second and Final Call notice, would be sent. The Board also at the same meeting had approved making the Second and Final Call of ₹ 10.00/- (Rupees Ten Only), (Out of which ₹. 4.00 will be adjusted towards face value and ₹. 6.00 will be adjusted towards securities premium) and fixed the period of Second and Final Call from which call money will be payable from Monday, June 02, 2025 to Monday, June 16, 2025 both days inclusive ("Second and Final Call"). The same was intimated to the stock exchanges on April 25, 2025.

Accordingly, the Second and Final Call notice has been served as per the details given below:

Payment Period	From	To	Duration
	Monday, June 02, 2025	Monday, June 16, 2025 (Latest by 5.00 p.m.)	15 Days
Mode of Payment	a. Online ASBA	Through the website of the SCSBS <sup>(1)</sup>	
	b. Physical ASBA	By submitting physical application to the Designated Branch of SCSBS <sup>(2)</sup>	
	c. Online	Using the 3-in-1 online trading-demat-bank account wherever offered by brokers	
	d. Cheque/ Demand Draft (made payable to)	Nakoda Group of Industries Limited-Second Call Money-Escrow Collection-R A/C (For Resident shareholders) Nakoda Group of Industries Limited-Second Call Money-Escrow Collection-NR A/C (For Non-Resident shareholders)	

(1) Please visit <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?do=Recognise&fpi=yes&intmid=35> to refer to the list of existing SCSBS [Self-Certified Syndicate Banks]  
(2) Available only to resident shareholders

In accordance with the SEBI circular no. SEBI/HO/CFD/DIL1/CIR/238/2020 dated December 8, 2020, Shareholders can also make the Second and Final Call Money payment by using the facility of linked online trading-demat-bank account [3-in-1 type accounts], provided by some of the brokers. Eligible Shareholders must log into their demat account and under the relevant section proceed with the payment for Second and Final Call Money of Nakoda Group of Industries Limited. Eligible Shareholders are requested to check with their respective brokers for exact process to be followed. Eligible Shareholders may please note that this payment method can be used only if the concerned broker has made this facility available to their customer. The Company, Advisor or Registrar to the Issue will not be responsible for non-availability of this payment method to the shareholders.

In case the shareholders opt to pay through cheque/demand, the payment slip (stating Full name of the Sole/First Joint Applicant, Second and Final Call Notice No., DP ID / Client ID No. must be presented at Axis Bank Limited branches at the following location on or before Monday, June 16, 2025:

For Resident Shareholders	Mumbai - Axis Bank, Jeevan Prakash Building, Ground floor, Sir PM Road, Fort, Mumbai 400001; Hyderabad - Axis Bank, 6-3-879/B, Second and Final Floor, G Pulla Reddy Greenlands, Begumpet Road, Hyderabad 500016; Kolkata - Axis Bank, 7, Shakespear Sarani, Kolkata 700071; Chennai - Axis Bank, 82, Dr. Radhakrishna Salai, Mylapore, Chennai 600004; New Delhi - Axis Bank, Statesman House, 148, Barakhamba Road, New Delhi 110001; Bengaluru - Axis Bank, No.9, M. G. Road, Block A, Bengaluru 560001; Ahmedabad - Axis Bank, Trishul, Opp. Samartheswar Temple, Ahmedabad 380006; Jaipur - Axis Bank, C-0, 15, Green House, Ashok Marg, C-Scheme, Jaipur 302001; Vadodara - Axis Bank, Vardhaman Complex, Opp GE Brace Course Circle (North), Vadodara 390007; Noida - Axis Bank, B2-83, Sector 16, Noida 201301; Panvel - Axis Bank, Rajee Complex, Plot No. 198A, Shivaji Chowk, Panvel 410206; Pune - Axis Bank, Indira Pusthi, Opp. Fergusson College Gate 2, Pune 411004; Chandigarh - Axis Bank, SCO 343-344, Sector 35-B, Chandigarh 160022; Indore - Axis Bank, Kamal Palace, 1 Yeshwant Colony, Yeshwant Niwas Road, Indore 452003; Surat - Axis Bank, Digvijay Towers, Opp. St. Xavier's School, Ghod Dod Road, Surat 395001; Nagpur - Axis Bank, M.G. House, Rabindranath Tagore Road, Besides Board Office, Civil Lines, Nagpur 440001; Lucknow - Axis Bank, 31/93, Ground Floor, I & II Floor, Lucknow 226001; Gurgaon - Axis Bank, SCO 29, Sector 14, Near Huda Office, Old Delhi, Gurgaon Road, Gurgaon 122001; Thane - Axis Bank, Dhiraj Baug, Near Hari Niwas Circle, LBS Marg, Thane (West), Thane 400602; Navi Mumbai - Axis Bank, Vardhaman Chambers Co-op Society, Plot No. 84, Sector 17, Vashi, Navi Mumbai 400705; Rajkot - Axis Bank, Titan, Near NKV Circle, Kalawad Road, Rajkot 360005; Kanpur - Axis Bank, 16/104 A, Civil Lines, Infront of ICAI Bhawan, Kanpur 208001; Jamnagar - Axis Bank, Jaidev Arcade, Ground floor, Park City Main Road, Nr Joggers Park, Jamnagar 361008; Faridabad - Axis Bank, Shop No. 6, Crown Complex, Neighborhood No.2, 1-2 Chowk, Nit, Faridabad 121001; Gandhi Nagar - Axis Bank, Gandhi Nagar Milk Consumer Co-op Union, Plot No 436, Sector 16, Gandhi Nagar 382016.
For Non-Resident Shareholders	Mumbai - Axis Bank, Jeevan Prakash Building, Ground floor, Sir PM Road, Fort, Mumbai 400001; New Delhi - Axis Bank, Statesman House, 148, Barakhamba Road, New Delhi 110001

\*Further, in reference to the transaction of Call Monies, the Company has appointed Axis Bank Limited, as the Banker for the Call Money notice, wide agreement dated 14<sup>th</sup> May, 2025. Shareholders are requested to make the Second and Final Call Money payment on or before Monday, June 16, 2025. Please note that, failure to pay the Second and Final Call Money, as aforesaid, shall render the Rights Equity Shares, including the amount already paid thereon, liable to be forfeited in accordance with the Act, the Articles of Association of the Company and the Letter of Offer.

Shareholders may also note that:  
i. The ISIN "INE236Y1028" representing partly paid-up equity shares of face value ₹ 10.00/- (Rupees Six Only) (₹ 6.00 paid-up) has been suspended by the Stock Exchanges effective Friday, May 09, 2025.  
ii. The process of corporate action for converting the partly paid-up equity shares to the fully paid-up equity shares under the present ISIN "INE236Y1028" for the existing fully paid-up equity shares, allotted by the depositories, is estimated to be completed within a period of 2 weeks from the last date for making the payment of Second and Final Call as stipulated under this notice. Upon completion of the corporate action, the partly paid-up equity shares shall be converted into fully paid-up equity shares and would be credited to ISIN "INE236Y1012", allotted by NSDL/CDSL.  
iii. All Eligible Shareholders should mention in the Application, his/her PAN number allotted under the Income Tax Act, 1961. Applications without PAN will be considered incomplete and are liable to be rejected.

All correspondence in this regard may be addressed to Registrar to the Issue at below mentioned address:

BIGSHARE SERVICES PRIVATE LIMITED	
Office No. S6-2, 6 <sup>th</sup> Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri East, Mumbai - 400 093, Maharashtra, India. Tel No.: +91 22-6263 8200; Fax No.: +91-22-62638299. Website: www.bigshareonline.com E-mail id: rightsissue@bigshareonline.com/investor@bigshareonline.com Contact Person: Mr. Aniket SEBI Registration No: INR000001385	
For Nakoda Group of Industries Limited On Behalf of the Board of Directors Sd/- Mr. Jayesh Choudhary Whole Time Director DIN: 02426233	
Date: 27 <sup>th</sup> May, 2025 Place: Nagpur, Maharashtra	

केन फिन होम्स लिमिटेड	
डीपीए बिल्डिंग, प्रथम तल, निगर पार्क सिनेमा, नरेश प्लेस, नई दिल्ली-110019	
फोन: 011-26435815, 2643023, 011-26487529, 7625079108	
ईमेल: delhi@canfinhomes.com CIN: L85110KA1987PLC008699	
परिच्छिन्न-IV-A [नियम 8(6) के परतक देखें]	
अचल संपत्तियों की बिक्री के लिए बिक्री सूचना	
वित्तीय आसितियों का प्रतिपूर्तिकरण और पुनर्निर्माण तथा प्रतिपूर्ति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिपूर्ति हित (प्रवर्तन) नियमावली 2002 के नियम 8(6) के प्राधान्य के तहत अचल आसितियों की बिक्री हेतु बिक्री सूचना	
एतद्वारा सर्व साधारण को और विशेष रूप से कर्जदार(री) तथा गारंटर(री) को सूचना दी जाती है कि प्रत्यागत लेनदार के पास बंधक/प्रभारित निम्नलिखित अचल संपत्ति, जिसका मौलिक कक्षा केन फिन होम्स लिमिटेड, चेहरा प्लेस, नई दिल्ली शाखा के प्राधिकृत अधिकारी द्वारा प्राप्त किया जा चुका है, (कर्जदार) श्री हेमंत कुमार राठौर पुत्र मुंशी लाल राठौर, श्री विकास कुमार राठौर पुत्र मुंशी लाल राठौर और श्री मुंशी लाल राठौर पुत्र बल राठौर और (गारंटर) गोमती पुत्री गोमती प्रकाश और ज्ञानवती राठौर पुत्री मुंशी लाल राठौर की तरफ केन फिन होम्स लिमिटेड की 27.05.2025 तक कक्षा राशि ₹.24,66,812/- (रुपय चौबीस लाख छियासठ हजार आठ सौ बारा मात्र) उस पर आम ब्याज एवं अन्य प्रभारों इत्यादि की वसूली के लिए दिनांक 02.07.2025 को 'जैसी है जहाँ है', 'जैसी है जो है' तथा 'जो भी है वहाँ है' आधार पर बेची जाएगी। सुरक्षित मूल्य ₹. 20,60,000/- (रुपय बीस लाख साठ हजार मात्र) तथा धरोहर राशि जमा ₹. 2,06,000/- (रुपय दो लाख छः हजार मात्र) होगी।	
संपत्ति का विवरण	
प्लॉट नंबर ई-1, एमआईडी, ग्राउंड फ्लोर, प्लॉट नंबर 1/8, ब्लॉक-1, सेक्टर-2, टीएफए, राजेंद्र नगर, गाजियाबाद, उत्तर प्रदेश-201005। क्षेत्रफल 550 वर्ग फुट	
चौधदर: उत्तर-रौद 40 फुट चौड़ा, दक्षिण-प्लॉट सं. 6	
पूर्व-प्लॉट सं. 7, पश्चिम-प्लॉट सं. 9	
भार: शुच्य	
किसी भी वित्तीय और शर्त केन फिन होम्स लिमिटेड के आधिकारिक वेबसाइट ( <a href="https://www.canfinhomes.com/SearchAuction.aspx">https://www.canfinhomes.com/SearchAuction.aspx</a> ) पर उपलब्ध कराई गई है।	
ई-नौदमी में भाग लेने के लिए लिंक: <a href="https://www.bankerauctionwizard.com">www.bankerauctionwizard.com</a>	
दिनांक: 27.05.2025	हस्ता./-
स्थान: नई दिल्ली	प्राधिकृत अधिकारी, केन फिन होम्स लिमिटेड

हीरो मोटोकॉर्प लिमिटेड	
पंजीकृत कार्यालय: 2 प्रिड टावरा, प्लॉट नंबर 2, नेशनल मटेरिअल, बसंत कुंज, फेज- II, नई दिल्ली- 110070	
फोन: 011-46044220   फेस: 011-46044399	
ई-मेल: <a href="mailto:secretarialho@heromotocorp.com">secretarialho@heromotocorp.com</a>	
वेबसाइट: <a href="http://www.heromotocorp.com">www.heromotocorp.com</a>	
डुप्लीकेट शेयर प्रमाणपत्र जारी करने के लिए सार्वजनिक सूचना	
पद दिनांक 27.05.2025 को इस समाचार पत्र में प्रकाशित 'डुप्लीकेट शेयर प्रमाणपत्र जारी करने के लिए सार्वजनिक सूचना' के विषय के संदर्भ में है, ध्यान देने योग्य बात यह है कि पिछले संस्करण को त्रुटिपूर्ण समझा जा चुका है। निम्नलिखित सूचना के अंत में कर्जदार दिनांक '26.02.2025' प्रकाशित हो गया था। इस सूचना के अंत में कर्जदार दिनांक '26.02.2025' प्रकाशित हो गया था।	
आम जनता के सदस्यों और हीरो मोटोकॉर्प लिमिटेड (कंपनी) के मौजूदा शेयरधारकों को एतद्वारा सूचित किया जाता है कि मूल शेयर प्रमाणपत्र (वित्तीय विवरण नीचे दिया गया है) जारी हो गए हैं। नई सूचना में, मूल शेयर प्रमाणपत्र के अंत में कर्जदार दिनांक '26.02.2025' प्रकाशित हो गया था। इस सूचना के अंत में कर्जदार दिनांक '26.02.2025' प्रकाशित हो गया था।	
आम जनता के सदस्यों और हीरो मोटोकॉर्प लिमिटेड (कंपनी) के मौजूदा शेयरधारकों को एतद्वारा सूचित किया जाता है कि मूल शेयर प्रमाणपत्र (वित्तीय विवरण नीचे दिया गया है) जारी हो गए हैं। नई सूचना में, मूल शेयर प्रमाणपत्र के अंत में कर्जदार दिनांक '26.02.2025' प्रकाशित हो गया था। इस सूचना के अंत में कर्जदार दिनांक '26.02.2025' प्रकाशित हो गया था।	
किसी भी व्यक्ति को अगर कंपनी द्वारा डुप्लीकेट शेयर प्रमाणपत्र जारी करने से आपत्ति है तो इस सूचना के प्रकाशन की तारीख से 7 दिनों के भीतर लिखित में कंपनी के 'सचिव/होमोकोर्प' को प्रस्तुत करते हुए कंपनी के पंजीकृत कार्यालय पर या ई-मेल <a href="mailto:secretarialho@heromotocorp.com">secretarialho@heromotocorp.com</a> पर भेजें। इस बीच, जनता को सदस्यों के ऊपर उल्लेखित शेयर प्रमाणपत्रों में निवेश करने के खिलाफ अग्राह किया जाता है।	
कृते हीरो मोटोकॉर्प लिमिटेड हस्ता./- डीप्टी चैरमैन/ वीएचएओ	
स्थान: नई दिल्ली दिनांक: 26.05.2025	

फॉलोवर्स	शेयरधारक का नाम	अंकित मूल्य	डिस्ट्रिक्ट-कॉड नं.	प्रमाणपत्र संख्या	शेयरों की संख्या
HML0071672	सुशील कुमार	अं. मू. 2/-	46733156-46733405	512236	250
HML0008776	गजसु कुमार जैन	अं. मू. 10/-	438866-438915	8787	50
			12059124-12059143	118377	20
			16001868-16001871	197174	10
			16001878-16001882	197175	05
			16001883-16001884	197176	02
			20070512-20070561	317638	50
			20070562-20070598	317639	37
			43355896-43356765	505370	870
HML0031837	शाहीन अख्तर	अं. मू. 2/-	44727991-44728360	527901	370
HML0019967	जयदेव मेहोत्रा रोमेश मेहोत्रा	अं. मू. 2/-	44169576-44170445	506984	870
HML0019968	रोमेश मेहोत्रा जयदेव मेहोत्रा	अं. मू. 2/-	44170446-44171315	506985	870
HML0119532	पुष्पा सुशिला सुंदर धर्मासिन्हा सुंदर	अं. मू. 10/-	2478816-2478865	49586	50</